

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1812
ANSWERED ON:03.12.2014
BUREAUCRATS JOINING PRIVATE SECTORS
Kumar Shri Ashwini

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of IAS/IPS/IRS officers who resigned during the last three years to take up jobs in private sector;
- (b) whether prior permission is mandatory for such officers before joining other organisations and if so, the details thereof;
- (c) the guidelines issued by the Government in this regard; and
- (d) the measures taken by the Government for retention of the all India Service officers in the Government service till retirement?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): No IAS/IPS/IRS officer has resigned during the last three years to take up jobs in private sector. However, the number of IAS, IPS and IRS officers who resigned from their respective service during the last three years on personal ground is as under category-wise:-

IAS - 11
IPS - Nil
IRS - 15

No prior permission is required for officers who have resigned to join other organizations. However, in terms of Rule 26 of All India Services (Death Cum Retirement Benefits) Rules, 1958, for officers who retires from service, prior permission of Government is required if they wish to accept post retirement commercial employment before the expiry of one year from the date of their retirement.

(d): Taking into account the strength of All India Services, the number of IAS, IPS and IRS officers tendering of resignation is within the normal limit as per record maintained by the respective cadre controlling authorities.